

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01895/2014 & MA 348/2016

Dated Thursday, the 15th day of November, Two Thousand Eighteen

PRESENT

**HON'BLE MRS.JASMINE AHMED, MEMBER(J)
&
HON'BLE SHRI R.RAMANUJAM, MEMBER(A)**

B.Marghabandhu, LDC,
H-7, EPF Quarters,
LDC Road, Chokkikullam,
Madurai -2.

... Applicant

By Advocate M/s K.S.Govindaprasad

Vs.

1.Union of India rep., by
the Chairman, Central Board of Trustees,
Employees' Provident Fund Organization,
Government of India, Shram Shakthi Bhavan,
Rafi Marg, New Delhi 110 001.

2.The Central PF Commissioner,
Employees' Provident Fund Organization,
Bhavishya Nidhi Bhavan,
No.14, Bhikaji Cama Place,
New Delhi 110 066.

3.The Chairman,
The Departmental Promotion Committee,
(Officer's Cadre),
Employees' Provident Fund Organization,
Bhavishya Nidhi Bhavan,
No.14, Bhikaji Cama Place,
New Delhi 110 066.

4.The Regional Provident Fund Commissioner II (Adm),
Employees' Provident Fund Organization,
Regional Office, Madurai.

5.Sr. B.Andrew Prabhu,
The Regional Provident Fund Commissioner-II (Adm)
Employees' Provident Fund Organization,
Regional Office, Madurai. ... Respondents

By Advocate Mr.V.Vijay Shankar

ORDER**(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)**

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:

"(i)To direct the 1st and 2nd respondent herein to consider and pass a reasoned and speaking order on the representation submitted by the applicant dated 27.01.2014 [A-1] and the reminder representation dated 17.03.2014 [A-2] within a time frame that may be stipulated by this Hon'ble Tribunal and thus render justice.
(ii)To consequently direct the 1st and 2nd respondent herein to award compensation to the applicant for the mental agony and untoward hardship suffered by him at the hands of the 4th & 5th respondent herein of a sum of Rs.50 lakhs and with a further direction to recover the said sum from the salary of the 5th respondent herein and thus render justice.
(iii)To award exemplary costs payable by the respondents to the applicant herein and thus render justice.
(iv)To grant such other relief(s) which may be prayed for and/or which this Tribunal may deem fit, proper and just to be granted in the facts and circumstances of the case and thus render justice."

2. Mr.K.S.Govindaprasad, learned counsel for the applicant present and states the applicant has given representations dated 27.01.2014 & 17.03.2014 which is still pending before the respondents without consideration. He states that the applicant would be happy and satisfied if a direction is given by this Tribunal to the respondents to consider and decide his representations within a stipulated time frame.

3. We feel that the OA could be disposed of and accordingly, the respondents are directed to take a conscious decision on the applicant's representations dated 27.01.2014 & 17.03.2014 by passing a detailed, reasoned and speaking order, within a period of two months from the date of receipt of certified copy of this order.

4. OA is disposed of as above. It is made clear that we have not commented anything on the merits of the case.

5. MA 348/2016 filed for amendment is not pressed and accordingly the same is dismissed as not pressed.

(R.RAMANUJAM)
MEMBER (A)
M.T.

15.11.2018

(JASMINE AHMED)
MEMBER (J)